

SDC TECHMEDIA LIMITED

[Formerly known as Onesource Techmedia Limited]

Registered Office: 33/1, Wallajah Road, Chepauk Chennai- 600002, Tamil Nadu, India. Tel: +91-44- 2854 5757;
Email: info@sdctech.in; Website: www.sdctech.in; CORPORATE IDENTIFICATION NUMBER: L72900TN2008PLC067982

This Advertisement is being issued by, Saffron Capital Advisors Private Limited (**'Manager to the Offer'**), on behalf of, Mr. Jose Charles Martin (**'Acquirer'**), pursuant to Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, (**'Takeover Regulations'**) in respect of the open offer (**'Offer'**) for acquisition of up to 16,90,000 (Sixteen Lacs Ninety Thousand Only) fully paid-up Equity Shares of face value of Rs.10 each (**'Equity Shares'**), representing 26.03% of the Total Voting Share Capital of **SDC Techmedia Limited [Formerly Known as Onesource Techmedia Limited] ('Target Company')** on a fully diluted basis, as of the tenth working day from the date of closure of the tendering period of the open offer (**'Total Voting Share Capital'**), from the eligible shareholders of the Target Company for cash at a price of Rs. 14/- per Equity Share. The Detailed Public Statement (**'DPS'**) with respect to the aforementioned Offer was published on December 11, 2019 in all the editions of Financial Express (English National Daily), Jansatta (Hindi National Daily), Mumbai Lakshadep (Marathi Daily) and Makkal Kural (Regional Daily where the Registered Office of the Target Company is situated).

This Corrigendum is being issued pursuant to changes/amendments advised by SEBI vide its letter number SEBI/HO/CFD/DCR2/OW/P/2020/9061/1 dated March 12, 2020. Capitalized terms used in this Corrigendum but not defined herein shall have the same meaning as assigned to them in the DPS. This Corrigendum is being issued in all the newspapers in which the original DPS was published.

The shareholders of the Target Company are requested to kindly note the following information related to the Offer:

A) The revised schedule of activities pertaining to the Offer is set forth below:

Activity	Day and Date (Original)	Day and Date (Revised)
Public Announcement (PA)	Friday, December 06, 2019	December 06, 2019
Publication of DPS in the newspapers	Friday, December 13, 2019	Tuesday, December 11, 2019
Filing of the draft letter of offer with SEBI	Friday, December 20, 2019	Wednesday, December 18, 2019
Last date for a competitive bid	Monday, January 06, 2020	Thursday, January 02, 2020
Last date for SEBI observations on draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Monday, January 13, 2020	Thursday, March 12, 2020
Identified Date*	Wednesday, January 15, 2020	Monday, March 16, 2020
Letter of Offer to be dispatched to shareholders	Wednesday, January 22, 2020	Monday, March 23, 2020
Last date for revising the Offer price/ number of shares	Tuesday, January 28, 2020	Monday, March 30, 2020
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation	Monday, January 27, 2020	Friday, March 27, 2020
Date of publication of Offer Opening Public Announcement	Tuesday, January 28, 2020	Monday, March 30, 2020
Date of commencement of Tendering Period (Offer Opening Date)	Wednesday, January 29, 2020	Tuesday, March 31, 2020
Date of Expiry of Tendering Period (Offer Closing Date)	Tuesday, February 11, 2020	Friday, April 17, 2020
Last Date for completion of all requirements including payment of consideration	Wednesday, February 26, 2020	Monday, May 04, 2020

* Identified Date is only for the purpose of determining the names of the Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirer and Promoter and Promoter group shareholders of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer.

OTHER INFORMATION

- References to various dates as mentioned in PA/DPS/DLOF should be read as per revised activity schedule as mentioned above.
- The Open Offer shall continue and shall be completed as per the schedule set out above and updated in the LOF sent to shareholders of the Target Company.
- All the other terms and conditions remain unchanged
- The Acquirer accepts full responsibility for the information contained in this Corrigendum and also for the obligations of the Acquirer as laid down in Takeover Regulations.
- The PA, DPS, Corrigendum and Letter of Offer will also be available on SEBI's website (www.sebi.gov.in) and on the website of Manager to the Offer.



SAFFRON CAPITAL ADVISORS PRIVATE LIMITED

605, Sixth Floor, Centre Point, J.B. Nagar,
Andheri (East), Mumbai - 400 059;
Tel. No.: +91 22 4082 0914/915
Fax No.: +91 22 4082 0999;
Email id: openoffers@saffronadvisor.com;
Website: www.saffronadvisor.com;
Investor grievance: investorgrievance@saffronadvisor.com;
SEBI Registration Number: INM 000011211
Validity: Permanent; Contact Person: Amit Wagle/ Gaurav Khandelwal



PURVA SHAREREGISTRY (INDIA) PRIVATE LIMITED

Unit no. 9, Shiv Shakti Ind. Estate, J. R. Boricha Marg,
Opp. Kasturba Hospital Lane, Lower Parel (E),
Mumbai - 400 011;
Tel. No.: +91 22-2301 2518 / 2301 6761;
Fax No.: NA
E-mail: support@purvashare.com;
Website: www.purvashare.com;
SEBI Registration Number: INR000001112
Validity: Permanent;
Contact Person: Deepali Dhuri

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER

ACQUIRER

Mr. Jose Charles Martin

Address: 135/1, Thiruvalluvar Street, Vellakinar Pirivu, G.N. Mills Post, Coimbatore - 641029, Tamilnadu, India.
Email: md@mandc.in.

Place: Coimbatore

Date: March 24, 2020

(Signed by Mr. Ashok R Bhat, for and on behalf of the Acquirer,
holding Specific Power of Attorney dated November 19, 2019)

Sd/-